

Permanent and Continuous Pension Lok Adalat Scheme, 2003

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Permanent and Continuous Pension Lok Adalat Scheme, 2003

In pursuance of the provisions of sub-section (1) of Section 19 of the Legal Services Authorities Act, 1987 (39 of 1987), the Maharashtra State Legal Services Authority with the Approval of the State Government, is hereby pleased to frame the following Scheme of Permanent and Continuous Pension Lok Adalat, namely :-

1. Short title :-

(1) This Scheme may be called the Permanent and Continuous Pension Lok Adalat Scheme, 2003.

(2) It shall come into force from the date of publication of the Scheme in the Maharashtra Government Gazette.

2. Organisation :-

Maharashtra State Legal Services Authority has decided to constitute Pension Lok Adalat/s and may request High Court Legal Services Committee at Mumbai and Sub-Committees at Aurangabad or Nagpur to organise Permanent and Continuous Pension Lok Adalat as follows :-

(a) The Pension Lok Adalat may be held every month on non working high Court Saturday or Sunday, as would be convenient.

(b) The Pension Lok Adalat may be organised in the premises of the High Court at Bombay, Aurangabad or at Nagpur.

(c) The Pension Lok Adalat Shall have jurisdiction to determine and to arrive at a compromise or settlement, as regards pension and/or gratuity, between the parties to a dispute in respect of any case pending before any Authority, Tribunal or Court with respect to the employees of.

(i) State Government

(ii) Local Self Government and:

(iii) State Government Corporations:

Provided that the Lok Adalat shall have no jurisdiction in respect of any case or matter relating to an offence not compoundable under any law.

3. As per Section 19(2) of the Legal Services Authorities Act, 1987 every pension Lok Adalat shall consist of:- :-

(a) a retired Honourable Judge of High Court, Bombay as Head of the panel:

(b) a retired Chief Secretary or Secretary as would be nominated by the State Government.

(c) an eminent Advocate. The Lok Adalat so organised shall follow the procedure laid down in the Legal Services Authorities Act, 1987

4. Formation of a Committee to take follow up action :-

The Government of Maharashtra shall issue orders regarding appointment of a Committee with the following members to take follow up action on the directions given by the Pension Lok Adalat.

Chairman : Director of Pension (Nodal Officer, not below rank of secretary).

Members : (1) Deputy Secretary to Government (Pension) Finance Department.

(2) Deputy Secretary to Government G.A.D. Department.

(3) Joint Secretary (Personnel)/Deputy Secretary to Government of the Concerned Department of Mantralaya.

5. Publicity :-

(a) After fixing the date and venue of Pension Lok Adalat extensive publicity shall be given to the proposed Pension Lok Adalat through

the media of T.V. / Radio/Posters/Publicity Department of Government. Every available forum shall be utilised for giving wide publicity to the Lok Adalat.

(b) Special Circulars in respect of the proposed Pension Lok Adalat shall be issued by the Government of Maharashtra to all Concerned Departments.

(c) The High Court Legal Services Committee shall with the permission of the High Court affix notice of the Pension Lok Adalat on the Notice Board of the High Court.

(d) The High Court Legal Services Committee shall request the Registrar, High Court, Bombay to issue directions to the concerned departments to sort out all the cases pertaining to pension and with the co-ordination of the High Court Legal Services Committee issue notices to the parties calling for their willingness to place their matter before Permanent Lok Adalat. A list shall be prepared of matters, which are to be placed before the Permanent and Continuous Pension Lok Adalat.